NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.06/111/2011 RT CP No.159/Chd/Hry/2017.

In the matter of:

Janapriya Ghosh.

....Petitioner.

Versus.

M/s DLF Ltd. & others.

....Respondents.

Present:

None for the petitioner.

Mr. Prabhjit Singh Gill, Advocate for respondents No.1

and 2

Ms.Divya Sharma, Advocate for respondent No.3.

Mr.Prabhjit Singh Gill, Advocate filed memo of appearance on behalf of respondents No.1 and 2 and Ms.Divya Sharma, Advocate filed memo of appearance on behalf of respondent No.3 and they seek time to file the power of attorneys with the appropriate authority from respondents. Let the needful be done.

Learned counsel for respondent No.3 submits that respondent No.3 has already filed written reply to the main petition. As per the office report, the service of the petitioner has been duly effected, but there is no representation on behalf of the petitioner. The matter be listed on 6.09.2017 for awaiting appearance of the petitioner. The respondents No.1 and 2 are directed to file reply to the main petition at least 10 days before the date fixed.

(Justice R.P.Nagrath) Member (Judicial)

August 01, 2017.